

HIGH COURT OF SIKKIM
GANGTOK

No.19/HCS

Dated: 27.06.2017

NOTIFICATION

Hon'ble the Chief Justice is pleased to appoint the following Advocates as Oath Commissioners for the East District for a term of 02 (two) years, from the date of issuance of the Notification, to administer oath on affidavits under the provisions of Section 139 of the Code of Civil Procedure, 1908, Section 297 of the Code of Criminal Procedure, 1973 and Section 3 (2) of the Oaths Act, 1969.

SL. NO.	NAMES
1	Mr. Sishir Mothay
2	Ms. Bindu Gurung
3	Mr. Nima Wongdi Lepcha
4	Ms. Phu Doma Bhutia
5	Ms. Pema Bhutia
6	Ms. Chandrika Maya Karki
7	Mr. Sajal Sharma
8	Mr. Saurabh Tamang
9	Ms. Manju Gurung
10	Ms. Tshering Palmoo Bhutia
11	Mr. Passang Tshering Bhutia
12	Mr. Shakil Karki
13	Ms. Pinku Subba
14	Ms. Yozna Shanker
15	Ms. Pem Lhamu Lepcha
16	Mr. Loknath Khanal
18	Ms. Wangmu Bhutia
19	Mr. Ugang Lepcha
20	Mr. Sujan Sunwar
21	Ms. Kriti Pradhan
22	Ms. Tamanna Chettri
23	Ms. Susma Hangma Subba
24	Mr. Ugen Dorjee Bhutia
25	Ms. Renuka Lohar
26	Ms. Sabita Rai
27	Mr. Ratan Gurung
28	Mr. Pawan Lama
29	Ms. Mon Maya Subba
30	Mr. Sonam Rinchen Lepcha
31	Ms. Tshering Uden Sherpa
32	Ms. Janu Tamang
33	Mr. Pradeep Rai
34	Ms. Sachina P.Y. Subba
35	Ms. Hemlata Sharma
36	Ms. Phurba Diki Sherpa
37	Ms. Yasodha Rai
38	Mr. Deepu Prasad
39	Mr. Jushan Lepcha
40	Ms. Panila Theengh
41	Ms. Krishna Thapa

- 42** Ms. Bhim Maya Subba
43 Ms. Sonam Chhoden Bhutia
44 Mr. Pramit Chhettri

The Oath Commissioners shall act in accordance with Rule 9, 10, 11, 12 and 16 of "The Sikkim Oath Commissioners (Appointment & Control) Rules, 2008."

The remuneration for attestation of affidavit is as under:-

- (a) Attestation at the Court Premises: Rs. 100/- per affidavit.
(b) Attestation in the residence of deponent: Rs. 200/- per affidavit.

By Order,

Sd/-
(N.G. Sherpa)
REGISTRAR GENERAL

Memo No. 8 (35) Confdl/HCS/2973-3003

Dated: 27.06.2017

Copy to:-

1. The Chief Secretary, Government of Sikkim, Gangtok.
2. The Advocate General, Government of Sikkim, Gangtok.
3. The Additional Advocate General, Government of Sikkim, Gangtok.
4. The District & Sessions Judge (West) at Gyalshing.
5. The District & Sessions Judge (North) at Mangan.
6. The Legal Remembrancer -cum- Law Secretary, Law Department, Government of Sikkim, Gangtok.
7. The District & Sessions Judge (East) at Gangtok.
8. The District & Sessions Judge (South) at Namchi.
9. The District & Sessions Judge (Special Division - I)/C at Gangtok.
10. The District & Sessions Judge (Special Division - II)/C at Gangtok.
11. The Chief Judicial Magistrate -cum- Civil Judge (South) at Namchi.
12. The Chief Judicial Magistrate -cum- Civil Judge (North) at Mangan.
13. The Chief Judicial Magistrate -cum- Civil Judge (West) at Gyalshing.
14. The Chief Judicial Magistrate -cum- Civil Judge (East)/C at Gangtok.
15. The Civil Judge-cum- Judicial Magistrate (South)/C at Namchi.
16. The Civil Judge-cum- Judicial Magistrate, Chungthang Sub-Division, North Sikkim.
17. The Civil Judge-cum- Judicial Magistrate (West)/C at Gyalshing.
18. The Civil Judge-cum- Judicial Magistrate, Soreng Sub-Division, West Sikkim.

19. The Civil Judge-cum- Judicial Magistrate (East) at Gangtok.
20. The Civil Judge-cum- Judicial Magistrate (North)I/C at Mangan.
21. The District Magistrate of all Districts.
22. The Additional Secretary, Home Department, Government of Sikkim for printing in the Government Gazette.
23. The General Secretary, Bar Association of Sikkim, Gangtok.
24. The General Secretary, High Court Bar Association of Sikkim, Gangtok.
25. The General Secretary, Namchi Bar Association.
26. P.A. to the Registrar General, High Court of Sikkim.
27. P.A. to the Registrar, High Court of Sikkim.
28. The Computer Cell, High Court of Sikkim.
29. Notice Board.
30. File and
31. Guard file.

REGISTRAR